

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-109
IB-519/PB/2022
New IA/3445/2024

IN THE MATTER OF:

Sinometal Resources Inc.

Vs.

Indo Alusys Industries Ltd.

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA/3445/2024:-

This is a report filed by the IRP certifying the re-constitution of the Creditors in terms of Section 21 of the IBC, 2016. Heard the submissions made by the Ld. Counsel on behalf of the IRP and IRP in person. It was submitted that after the constitution of the CoC, some more claims have been received and therefore, a necessity has been arisen to re-constitute the CoC. The re-constitution of the CoC along with updated list of creditors' claim as filed is taken on record with just exceptions. The present application i.e. New IA/3445/2024 is **disposed of**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)